

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-637(PB)/2019

IN THE MATTER OF:

Gyan Chand Yadav & Ors.

..... Petitioners/Applicant

v.

AMB Infrabuild Pvt. Ltd. & Anr.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Bharat Singh & Mr. Harsh Vashisht, Advs.


For the Respondent

Mr. R.K. Gupta, Adv. for R-2


ORDER

The matter is posted for arguments today. However, Mr. Bharat Singh, Ld. Counsel for the petitioner states that there is an amicable settlement which needs to be formalised and request for one week has been made. We make it clear that if no settlement is arrived at in respect of the other pending cases of the corporate debtor then the matter shall be heard on merit and no further adjournment shall be granted.

List for further consideration on 20.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)